

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Yes.

(b) No; but there was some difference of opinion between the employers and employees representatives.

(c) The closing hour of 7.00 P.M. was not convenient to the public at large.

(d) In consultation with the Labour Advisory Board of Delhi Administration.

Sirmur Succession

595. Shri C. C. Desai: Will the Minister of Home Affairs be pleased to state:

(a) the present stage of the case for succession to the old ruler of Sirmur in Himachal Pradesh;

(b) whether he left an adopted son behind who has been recognised for normal inheritance;

(c) if so, the justification for not recognising the adopted son for the purpose of succession and Government notification; and

(d) whether it is proposed to lapse the State and if so, the reasons therefor?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (d). The late Ruler of Sirmur did not leave any male issue, or an adopted son, or a near male collateral. Some time after the Ruler's death one of the Maharani adopted a son of her daughter. After considering all aspects of the matter, and the claim put forward on behalf of the Maharani's adopted son, the President has decided that no person should be recognised as successor to the late Maharaja

National Script for All Languages of India

596. Shri Bodabrata Barua: Will the Minister of Education be pleased to state:

(a) whether Government have under consideration a proposal to

develop a national script for all the languages of India; and

(b) if so, the progress made in the matter so far?

The Minister of State in the Ministry of Education (Prof. Sber Singh): (a) and (b). No Sir. However, the Government have recently accepted the recommendations of an Expert Committee and this introduced diacritical marks in the Devanagari script to standardize it, so that other Indian Languages mentioned in the Constitution can also be appropriately written in this script.

Emoluments of Ministers

597. Shri D. N. Patodia:
Shri Solanki:

Will the Minister of Home Affairs be pleased to state:

(a) the total quantum of emoluments of a Cabinet Minister, Minister of State and a Deputy Minister after taking into account all the perquisites like subsidised housing, allowances, secretarial and other staff, transport, and all other facilities available to a Minister in discharge of his duties; and

(b) the total amount of emoluments that the Ministers will be left with after the allowances, perquisites and facilities stated in part (a) above are made subject to income-tax?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). A statement containing the requisite information is placed on the Table of the House. [Placed in the Library. See No LT-247/67].

Properties acquired by the Central Government

598. Shri Sarjoo Pandey: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the properties (i) Bazar Thakurganj, Lucknow and (ii) Groves of village Khirkaiya, Shapur were